

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.67/06**

Monday this the 28<sup>th</sup> day of August 2006

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

M.P.Attakoya,  
S/o.Sayed Shaik Koya Thangal,  
Head Constable, B.No.195,  
Special Branch Unit,  
Lakshadweep Office, Kochi.

...Applicant

(By Advocate Ms.K.M.Amina Beevi)

**Versus**

1. The Administrator,  
U.T.of Lakshadweep, Kavaratti.
2. The Superintendent of Police,  
U.T.of Lakshadweep, Kavaratti.
3. The Sub Inspector of Police,  
S.B.Unit, Kochi, Willington Island,  
Lakshadweep Office.

...Respondents

(By Advocate Mr.Shafik.M.A.)

This application having been heard on 28<sup>th</sup> August 2006 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up today, counsel for the applicant submitted that M.A.777/06 has been filed to withdraw the O.A. M.A.777/06 is allowed and permission is granted to the applicant to withdraw the O.A. The O.A. is, therefore, dismissed as withdrawn. No order as to costs.

(Dated the 28<sup>th</sup> day of August 2006)

  
**GEORGE PARACKEN**  
JUDICIAL MEMBER

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**SATHI NAIR**  
VICE CHAIRMAN